

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419

IA/112/ND/2023, IA/5806/ND/2022,
IA/3149/ND/2023, IA/3148/ND/2023,
IA/3150/ND/2023, IA/3107/ND/2023,
IA/3570/ND/2023, IA/5187/ND/2023,
IA/5967/ND/2023, IA/3529/ND/2023,
IA/4263/ND/2023, IA/1273/ND/2023, Contempt
Petition /59/ND/2023 IN IB/552/ND/2021

IN THE MATTER OF:

Omkara Assets Reconstruction Pvt Ltd	...	Applicant
Versus		
K.S.N Buildwell Pvt Ltd	...	Respondent

Under Section 7 of (IBC) CIRP.

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the RP	:	Adv. Sumant Batra, Adv. Adhish Srivastava Adv. Nidhi Yadav, Adv. Sarthak Bhandari, Adv Mayank Singhal in IA 4263/2023
For the UPAVP	:	Adv. Ritesh Agrawal, Adv. Priyanshi Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **02.05.2024**.

Sd/-
(Court Officer)